# Corrigendum to the Public Announcement published on March 26, 2009 to the Shareholders of

# BOMBAY RAYON FASHIONS LIMITED

**Registered office:** D-1st Floor, Oberoi Garden Estates, Chandivali Farms Road, Chandivali, Andheri (East), Mumbai 400 072, India Tel: +91 22 2803 1800 Fax: +91 22 2847 6992

This corrigendum ("**Corrigendum**") to the Public Announcement ("**PA**") is being issued by Axis Bank Limited, (the "**Manager to the Offer**") on behalf of AAA United B.V. ("**Acquirer**"), along with Aktieselskabet af 1/8 2004 ("**Person Acting In Concert**" or "**PAC**") to the equity shareholders of Bombay Rayon Fashions Limited ("**Target Company**" or "**BRFL**") pursuant to Regulation 10 of, and in compliance with, the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**Regulations**" or "**SEBI (SAST) Regulations**"). This Corrigendum is in continuation of, and should be read in conjunction with the PA.

The shareholders are requested to note the following:

1. The Preferential Issue has been approved by the shareholders of the Target Company in its Extra Ordinary General Meeting held on April 22, 2009.
2. The words "up to" wherever appearing before the number of shares proposed to be acquired under the Offer has been deleted.
3. Amendments to section VIII - **Financial Arrangements,** are as follows:

   **(a) Additional disclosure in paragraph 32**

   Funds required by the Acquirer for subscribing to the Preferential Issue is Rs. 3,330.00 Million (Rupees Three Thousand Three Hundred Thirty Million Only). Thus, the total amount required, considering subscription to the Preferential Shares and the Maximum Consideration is Rs. 6,552.70 Million (Rupees Six Thousand Five Hundred and Fifty Two Million and Seven Hundred Thousand Only).

   **(b) Paragraph 36 to be replaced with the paragraph below**

   The source of funding in order to meet the obligations under the Preferential Issue and the Offer for the Acquirer is out of its existing cash and bank balance and financial assistance to be extended by the PAC and for the PAC from its existing cash and cash equivalents generated from its operations.
4. In paragraph 39, the name of the Special Depository Account should be read as "LIIPL-BRFL Offer Escrow Account" instead of "Link Intime Escrow A/c - BRFL Open Offer".

All other terms and conditions of the Offer remain unchanged. The Corrigendum should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in PA.

The Acquirer and PAC accept full responsibility severally and jointly for the information contained in this Corrigendum and also for the obligations of Acquirer laid down in the Regulations.

This announcement would also be available on the SEBI website at http://www.sebi.gov.in

**Issued by the Manager to the Offer**
**For and behalf of the Acquirer and the PAC**

AXIS BANK

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Date : 5th May, 2009
Place : Mumbai

CONCEPT

*Size: 17x12 sq. cm*